

ले जाये गये, तथा वहाँ, रोके गये किसी भी भारतीय नागरिक को हमें वापस कर दें पाकिस्तान की सरकार ने उत्तर रूप में यह सूचित किया है कि जो भी भारतीय अधिकारी पूर्वी पाकिस्तान में पड़ा हुआ होगा, उसे भारत वापस भेज दिया जायगा।

Teaching of Science in Delhi Schools

4557. Shri Ram Swarup: Will the Minister of Education be pleased to state:

(a) the number of schools in Delhi, both Government and aided, where arrangements for teaching Science subjects like Physics and Chemistry in higher secondary classes do not exist;

(b) the steps taken by Government to arrange the teaching of these subjects in all the schools; and

(c) the time by which it is expected to be arranged.

The Minister of Education (Shri M. C. Chagla): (a) to (c). The requisite information is being collected from the Delhi Administration and will be placed on the Table of the Sabha in due course.

Smuggling of Arms into West Bengal

4558. Shri Yashpal Singh:
Shri P. C. Borooah:
Shri Onkar, Lal Berwa:
Shri Hukam Chand
Kachhavaia:
Shri Gokaran Prasad:

Will the Minister of Home Affairs be pleased to state:

(a) whether his attention has been drawn to the report published in the *Patriot*, dated the 31st March, 1966 that large quantities of foreign arms have been smuggled into West Bengal during the recent weeks;

(b) if so, whether any enquiry has been made in the matter; and

(c) the result thereof?

The Minister of State in the Ministry of Home Affairs and Minister of Defence Supplies in the Ministry of Defence (Shri Hathi): (a) Yes, Sir.

(b) and (c). Enquiries made into the matter did not confirm the reports of foreign arms being smuggled into West Bengal.

Telephone Connections in Delhi

4559. Shri Ram Swarup: Will the Minister of Communications be pleased to state:

(a) whether it is a fact that applicants for telephone connections under the non-O.Y.T. category registered with the Tis Hazari Exchange, Delhi as far back as 1958 have been recently informed that it might take many more years to grant telephones to them;

(b) if so, the reasons therefor, when the demand on that Exchange has already been declared upto December, 1957;

(c) the total number of applications registered in 1958, monthwise, with that Telephone Exchange under O.Y.T. and non-O.Y.T. categories; and

(d) the time expected to be taken to clear them?

The Minister of State in the Departments of Parliamentary Affairs and Communications (Shri Jaganatha Rao): (a) and (b). The installed capacity in the Tis Hazari Exchange is almost full and it is not possible to give further connections, except in extremely urgent cases, till the capacity in the area is appreciably increased. It is expected that it will be possible to give some connections, though only to a limited extent and that too mainly to the O.Y.T. category, in the next few months when some rearrangements are carried out consequent to installation of additional equipment in the neighbouring exchange in Delhi Gate. Non-OYT applicants who have enquired about the position of their cases have been informed that considerable delays are likely in meeting their demand.

(c) Month	Non-OYT	OYT
Jan.	151	52
Feb.	162	42
March	122	42
April	140	46
May	172	47
June	186	12
July	245	33
August	177	44
Sept.	203	49
Oct.	406	28
Nov.	212	32
Dec.	178	31
Total	2354	458

(d) Connections to the non-OYT applicants as a regular measure are likely to be released only in about 4 years time when the proposed new Exchange at Idgah is cut into service. Majority of demands for OYT connections upto 30th March 1965 have however been cleared this area.

12 hrs.

RE: CALLING ATTENTION NOTICES
AND MOTIONS FOR ADJOURNMENT

(Query)

Mr. Speaker: I have received notice of a call attention motion. Initially, I thought it would not be admissible. The whole incident is very regrettable. Would the Minister make a statement?

Shri S. M. Banerjee (Kanpur): It is admitted. Shall I read it? I have got it here. Why make a fool of me in this manner?

Mr. Speaker: I am just asking him whether he is prepared to answer it.

Shri Kapur Singh (Ludhiana): He says the Speaker is making a fool of him. I am pointing out that whatever his status may be, you have no hand in it.

Mr. Speaker: I am saying that in spite of my initial reaction that it was not admissible, because it is so regrettable, I am allowing it and am

asking the Minister whether he would be prepared to make a statement.

Shri S. M. Banerjee: If the Minister makes a statement *suo motu*, how can I ask questions?

Mr. Speaker: I am allowing it. Is the Minister prepared to answer?

Shri A. P. Sharma (Buxar): What about those who have not signed the call attention notice? They will not be allowed to ask questions?

Mr. Speaker: If hon. Members want more facts to be gathered, we might give the Minister some time. Otherwise, I will ask him to make a statement now.

The Deputy Minister in the Ministry of Works, Housing and Urban Development (Shri Bhagavati): I would like to collect more information and make a statement tomorrow or the day after, though I have some facts with me now.

Mr. Speaker: Tomorrow he might make a statement. Would that be all right?—Yes. He may make a statement tomorrow. I will allow this call attention notice.

Shri Surendranath Dwivedy (Kendrapara): I have already written to you and we had given notices of adjournment motions and also call attention notices about starvation deaths in Orissa. I was told you will take it up . . .

Mr. Speaker: I have received notices from many Members. Maharaja P. K. Deo has been writing to me again and again. The adjournment motion could not be admitted. But I am inclined to admit one call attention notice, and advise Members just now that it is admitted. Tomorrow or day after we can take up that also.

श्री बागड़ी (हिसार): अध्यक्ष महोदय, मेरा व्यवस्था का प्रश्न है उसे मेहरबानी कर के सुन लिया जाय।

Mr. Speaker: Could the Minister make a statement about famine conditions in Orissa tomorrow or day after?